

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 1**

**IA 3341/2024 In C.P. (IB)/1049(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.07.2024**

NAME OF THE PARTIES:      **Bank of Baroda V/s Sanghvi Land Developers**  
**Pvt. Ltd.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 3341/2024 –**

1. Mr. Nikhil Rajani, Advocate i/b V. Deshpande & Co. appeared for the Applicant.
2. Registry is directed to issue notice to Respondents to file reply within two weeks by all available means (i.e. speed post, e-mail).
3. List this IA on **22.07.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna